

FIR no. 158/2020
U/S 379/411 IPC
PS NANGLOI

27.12.2020

Present : Ms. Annu Yadav, Ld. APP for the State.

Sh. A. K. Sharma, Ld. Counsel for accused Shiva Bagdi

Ld. Counsel has moved an application to issue the intimation to the Jail Superintendent, Tihar that accused Shiva Bagdi is on bail in the present case and be released on behalf of applicant / accused Shiva Bagdi.

Concerned Jail Superintendent is directed to furnish the details of the detention period of the said accused and why the accused is not released, before the Ld. Duty MM on 28.12.2020.



(P. Bhargav Rao)
MM-01(NI ACT)- Duty MM
WEST/DELHI
27.12.2020

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order send
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FIR no. 565/2020

U/S 387 IPC

PS Nihal Vihar Paschim Vihar (E)

27.12.2020

Present : Ms. Annu Yadav, Ld. APP for the State.

Sh. Amit Kumar, Ld. Counsel for accused (through video-conferencing)

The matter is taken up today on the directions of the Ld. Duty MM on 26.12.2020 wherein it was submitted by the Ld. Counsel for accused that the accused has been in judicial custody for the last 80-days and therefore, he is entitled to default bail u/s 167 (2) Cr.PC.


Vide order dated 26.12.2020 the Ld. Duty MM directed to the IO to furnish a detailed reply mentioning the date on which accused was sent to judicial custody.

IO has filed reply wherein he submits that accused was formally arrested on 03.10.2020, however, it is not mentioned whether any charge-sheet has been filed in this case or not. Therefore, IO concerned is directed to file a detailed reply in the following format :

1.	Date of arrest of accused	
2.	Date on which he was sent to judicial custody	
3.	Whether any charge-sheet has been filed.	Yes / No
4.	If yes, date on which the charge-sheet was filed.	

IO is also directed to provide a copy of FIR and previous involvement report before the Ld. Duty MM on 28.12.2020.

Be put up on 28.12.2020.


(P. Bhargav Rao)
MM-01(NI ACT)- Duty MM
WEST/DELHI
27.12.2020

FIR no.01130/2020
U/S 379/411 IPC
PS Nangloi

27.12.2020

Present : Ms. Annu Yadav, Ld. APP for the State.

None on behalf of IO concerned.

Sh. Lalit Kumar, Ld. Counsel for accused / applicant Sunny.

Vide this order, an application u/s 437 Cr.PC for grant of bail filed on behalf of applicant / accused Sunny has been disposed off.

Fresh vakalatnama has been filed on behalf of accused. Be taken on record.

Arguments have been heard. Record has also been perused.

Ld. Counsel for applicant / accused has submitted that applicant is having clean antecedents and is not previously involved in any other case. He has been falsely implicated in the present case, therefore, no purpose shall be served by keeping the applicant behind the bars. It is further submitted that accused will abide by all terms and conditions imposed by this Court, in case he is granted bail.


On the other hand, Ld. APP for the State has opposed the bail application submitting that there are serious allegations against the applicant, therefore, applicant be not admitted on bail.

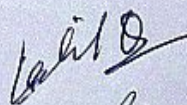
Considering the facts and circumstances that accused is not involved in any other case and no fruitful purpose will be served by keeping the accused in jail. Therefore, **applicant/accused Sunny is admitted on C/B subject to furnishing of personal bond to the tune of Rs.10,000/- with one surety of like amount** subject to following conditions :

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing if he be summoned as an accused.
3. That he shall furnish his address as and when he changes the same.

An application for grant of bail to applicant / accused Sunny is accordingly **allowed**. He may be released if not involved in any other case.

Dasti, as requested.


(P. Bhargav Rao)
MM-01(NI ACT) - Duty MM
WEST/DELHI
27.12.2020


Received
27/12/20

FIR no.1045/2020
U/S 380/411 IPC
PS Rajouri Garden

27.12.2020

Present : Ms. Annu Yadav, Ld. APP for the State.

None on behalf of IO concerned. Reply filed.

Mr. Mohd. Ilyas, Id. Counsel for accused / applicant Suraj S/o Arun Chowdhary.

Wife of accused also present.

Vide this order, an application u/s 437 Cr.PC for grant of bail filed on behalf of applicant / accused Suraj S/o Arun Chowdhary has been disposed off.

Fresh vakalatnama has been filed on behalf of accused. Be taken on record. Arguments have been heard. Record has also been perused.

Ld. Counsel for applicant / accused has submitted that applicant is having clean antecedents and is not previously involved in any other case. He has been falsely implicated in the present case, therefore, no purpose shall be served by keeping the applicant behind the bars. It is further submitted that accused will abide by all terms and conditions imposed by this Court, in case he is granted bail.

On the other hand, Ld. APP for the State has opposed the bail application submitting that there are serious allegations against the applicant, therefore, applicant be not admitted on bail.

Considering the facts and circumstances that accused is not involved in any other case and no fruitful purpose will be served by keeping the accused in jail. Therefore, **applicant/accused Suraj S/o Arun Chowdhary is admitted on C/B subject to furnishing of personal bond to the tune of Rs.10,000/- with one surety of like amount** subject to following conditions :

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing if he be summoned as an accused.
3. That he shall furnish his address as and when he changes the same.



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An application for grant of bail to applicant / accused Suraj S/o Arun Chowdhary is accordingly **allowed**. He may be released if not involved in any other case.

Dasti, as requested.



(P. Bhargav Rao)
MM-01(NI ACT) - Duty MM
WEST/DELHI
27.12.2020

Received Dasti copy of order
by Chandel Mohan Jaiswal-Det
9139401296
mob 7550446643
27-12-20

FIR no.704/2020
U/S 379/411 IPC
PS Nihal Vihar

27.12.2020

Present : Ms. Annu Yadav, Ld. APP for the State.

None on behalf of IO concerned. Reply filed.

Sh.Mahesh Chandra, Ld. Counsel for accused / applicant Kunal @ Suraj @ Jangli.

Vide this order, an application u/s 437 Cr.PC for grant of bail filed on behalf of applicant / accused Kunal @ Suraj @ Jangli has been disposed of.

Fresh vakalatnama has been filed on behalf of accused. Be taken on record.

Arguments have been heard. Record has also been perused.

Ld. Counsel for applicant / accused has submitted that applicant has been falsely implicated in the present case, therefore, no purpose shall be served by keeping the applicant behind the bars. It is further submitted that accused will abide by all terms and conditions imposed by this Court, in case he is granted bail.

On the other hand, Ld. APP for the State has opposed the bail application submitting that there are serious allegations against the applicant. He is involved in other cases as well. Therefore, applicant be not admitted on bail.

Further, Ld. Counsel for the accused submits that he is in receipt of an e-mail received from Central Jail no.2 Tihar which shows the previous involvements of the accused. All the FIRs were registered in the year 2020 only and accused is already on bail in all these cases.

Heard. Perused.

Considering the facts and circumstances that the case property has already been recovered and no fruitful purpose will be served by keeping the accused in jail. It has been held by Hon'ble Apex Court in plethora of cases that bail is rule and jail is exception. **The applicant/accused Kunal @ Suraj @ Jangli is admitted on C/B subject to furnishing of personal bond to the tune of Rs.20,000/- with one surety of like amount subject to following conditions :**

...2....

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing if he be summoned as an accused.
3. That he shall furnish his address as and when he changes the same.

An application for grant of bail to applicant / accused Kunal @ Suraj @ Jangli is accordingly **allowed**. He may be released if not involved in any other case.

Dasti, as requested.



(P. Bhargav Rao)
MM-01(NI ACT) - Duty MM
WEST/DELHI
27.12.2020